



2026:AHC:4908

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3855 of 2025

Anand Kumar

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amit Gupta, Pratiksha Rai
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Supplementary affidavit filed today is taken on record.
2. Heard Ms. Pratiksha Rai learned counsel for the petitioner, Mr. Babban Singh, learned Standing Counsel for the State-respondents and Mr. Bhupendra Kumar Tripathi, learned counsel for Land Management Committee.
3. The instant public interest litigation has been filed for the following relief:-

"i-Issue a writ, order or direction in the nature of mandamus directing the respondent authorities to evict the respondent no. 5 to 10 from Gram Sabha Land i.e. Arazi no. 79 area 1 Acre 5 dismil (New No. 233/0.425 hectare) and Arazi no. 81m area 0.52 Acre (New No. 235/0.210 hectare) is Bhita's land and Arazi no. 80 Pond land (New No. 236/0.190, 237/0.190, 238/0.190, 240/0.324, 239/0.012, 241/0.049, 242/0.154 hectare) Arazi no. 249/0.563 hectare and Arazi no. 134/0.162 hectare barren land, situated at Village Benipur, Pargana Gopalpur, Tehsil Mariahu, District Jaunpur, which has been illegally encroached by respondent no. 5 to 10."

4. Learned counsel for the petitioner submitted that private respondents are recorded over the plot in question in illegal and arbitrary manner, as such entry should be expunged. She further placed the report of lekhpal in order to demonstrate that private respondents are recorded in illegal manner over the plot in question.

5. I have considered the arguments advanced by learned counsel for the petitioner and perused the record.

6. There is no dispute about the fact that private respondents are recorded over the plot in question as class 1 (ka) category tenure holder.

7. Under U.P. Revenue Code, 2006, proper procedure has been prescribed for initiating summary proceeding for correction of revenue entry or for filing regular suit as such public interest litigation cannot be entertained for expunging the entry of the tenure holders.

8. Considering the entire facts and circumstances of the case, no interference is required in this matter.

9. The instant public interest litigation is dismissed accordingly.

(Chandra Kumar Rai,J.)

January 8, 2026

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